

Title: Need to direct Bhakra Beas Management Board to release water to Rajasthan-laid.

SHRIMATI CHANDRESH KUMARI (JODHPUR): With your kind permission I would like to raise an important matter under rule 377 regarding releasing of water share for the State of Rajasthan by the Bhakra Beas Management Board. Hon'ble Chief Minister of Rajasthan has also written to the Hon'ble Prime Minister of India regarding releasing of water. The Rajasthan State Government gets its share of water from the river Ravi-Beas by Ranjit Sagar Dam, Pong Dam and Bhakra Dam. The Ranjit Sagar Dam is under the control of Punjab State Government and the rest of the two are under Bhakra Beas Management Board. The Punjab Government is not releasing the share of 72,000- cusec. of water to Rajasthan Government. Due to this the Indira Gandhi Canal, which is the main feeder of water for Rajasthan, is always short of water. The minimum required water is around 2200 cusec. whereas the water released is only 1100 cusec. Due to this, the farmers and the general public is not getting adequate quantity of water. The people of Rajasthan are very angry with this. Whereas the Central Government has declared Rajasthan as drought-hit area, still BBMB is not paying any heed to our repeated requests.

The Punjab Reorganized Act 1966 Section 79 clearly says that this is the responsibility of the Bhakra Beas Management Board to provide water to the concerned States. Still nothing has been done by the Bhakra Beas Management Board.

I would urge upon the Hon'ble Prime Minister to instruct the Bhakra Beas Management Board to release the share of water to Rajasthan immediately.